

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT NO. III

IB-1411(ND)/2018

IN THE MATTER OF:

M/s. AS Technosoft Pvt. Ltd.
Vs.
M/s. Indianroots Shopping Ltd.

.....Petitioner

....Respondent

SECTION
Under Section 9 of IBC.

Order delivered on 04.09.2019

CORAM

R. VARADHARAJAN,
Hon'ble Member (Judicial)
Shri Kapal Kumar Vohra,
Hon'ble Member (Technical)

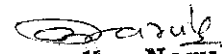
For the Petitioner/Operational Creditor
For the Respondent No. 1, 3, 4, 5

For the Resolution Professional

: Mr. Saurabh Kalia, Adv.
: Mr. Sameer Chaudhary, Adv.
: Mr. Siddharth Tandon, Adv.
: Mr. Pawan Sharma, Adv.
: Mr. Anuj Shah, Adv.
: Mr. Ashish Makhija, Adv.
: Mr. Anurag Bhatt, Adv.
: Mr. Rishi Shinghal, Adv.

ORDER

As per the directions of Hon'ble Members, the matter is adjourned to 23.09.2019
due to paucity of time.


(Madhu Narula)

Court Officer